

**DELHI MUNICIPAL CORPORATION
BILL AND DELHI DEVELOP-
MENT BILL**

**EVIDENCE TENDERED BEFORE JOINT
COMMITTEES-LAID ON THE TABLE**

The Minister of Home Affairs (Pandit G. B. Pant): I beg to lay on the Table a copy of the evidence tendered before the Joint Committee on the Delhi Municipal Corporation Bill, 1957 and the Delhi Development Bill, 1957.

**CORRECTION OF ANSWER TO
STARRED QUESTION NO. 1130**

The Deputy Minister of Planning (Shri S. N. Mishra): With your permission, Sir, I beg to submit that in reply to Starred Question No. 1130, regarding average rates of betterment levy fixed in the different States, I laid a statement on the Table of this House on 24th August, 1957, and *inter alia* gave the position as based on the respective Bills of Andhra and Orissa and not on the Acts. I now find that in the light of the Acts, the position in respect of those two States is as follows:—

Andhra.—According to the Andhra Act, the basis of Betterment Levy is the increase in value of land which will be the amount by which the value of the land on completion date exceeds the value of the land on construction date, and the betterment contribution leviable shall be fixed so as not to exceed one-half of such increase.

Orissa.—According to the Orissa Act, the basis for betterment levy is the annual increase in the gross produce of each class of land. Ten times the annual increase in the gross produce so estimated shall be deemed to be the increase in the capital value of each class of land and the betterment

charges payable shall be one-half of the difference between the increase in the capital value and the estimated cost of making the lands fit for advantageous irrigation. The amount of betterment levy recoverable, the average rate per acre, and the total annual collections likely to be realised in Orissa have not yet been worked out.

PROBATION OF OFFENDERS BILL*

The Minister of Home Affairs (Pandit G. B. Pant): I beg to move for leave to introduce a Bill to provide for the release of offenders on probation or after due admonition and for matters connected therewith.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill to provide for the release of offenders on probation or after due admonition and for matters connected therewith."

The motion was adopted.

Pandit G. B. Pant: I introduce the Bill.

BUSINESS OF THE HOUSE

Shri T. K. Chaudhuri: (Berhampore): Before you take up these Bills for consideration, I want to draw your attention to one fact. The Industrial Finance Corporation Amendment Bill is also likely to come up today. But we received the annual report on the working of the Industrial Finance Corporation for this year only today. So, if the consideration of this Bill can be postponed for one day at least so that we might study the report and then take up the consideration of the Bill, it would be a good thing.

I would also like to draw your attention to the fact that four hours have been allotted for the consideration of the Industrial Disputes (Banking Companies) Decision Amendment Bill, which has only two clauses and no amendments. So far as the Industrial Finance Corporation Amendment Bill is concerned, it has got 14 clauses.

Mr. Speaker: That matter will come up before the Business Advisory Committee.

Shri T. K. Chaudhuri: I know. But the discussion on the first Bill may collapse. What then?

Mr. Speaker: Then the other one will be taken up. We will consider it at that time.

INDUSTRIAL DISPUTES (BANKING COMPANIES) DECISION AMENDMENT BILL

The Deputy Minister of Labour (Shri Abid Ali): I beg to move:

"that the Bill to amend the Industrial Disputes (Banking Companies) Decision Act, 1955, as passed by Rajya Sabha, be taken into consideration".

This Bill is intended to give effect to the Government's decision on the recommendations of the Travancore-Cochin Banking Enquiry Commission. This Commission was set up in pursuance of the recommendations made by the commission appointed to examine the financial position of banks incorporated in the former State of Travancore-Cochin in relation to its economy and make recommendations in regard to the terms and conditions of service of their employees.

The Government of India announced the decision on the recommendations of the Commission in March

1957, accepting almost all recommendations relating to the terms and conditions of service of bank employees. There are 160 banks in the State, out of which 17 have branches outside the State and are covered by the Bank Award. The remaining banks are non-Award banks. An important recommendation of the Commission is that the exemption from the award granted to these banks in respect of their branches constituted in area IV, that is, towns having a population of less than 30,000, may be withdrawn so far as banks not covered by the Award are concerned. The Commission also stated that for the implementation of the Award, the State Government is the appropriate Government under the Industrial Disputes Act, 1947, in respect of these banks. Therefore, the Government of India forwarded these recommendations to the State Government for necessary action. According to our information, excepting these award banks, all other award banks have given effect to the recommendations of the Commission in anticipation of Government's legislation. One of the three banks gave the assurance to implement the award by 8th November 1957. We asked our Conciliation Officer to persuade the remaining two banks, namely, the South Indian Bank and the Catholic Syrian Bank also to implement these recommendations. These two banks have, however, informed the Conciliation Officer, regretting their inability to implement the recommendations without legislation.

As soon as this Bill is passed into an Act, I hope these two banks also will follow suit. The Bill also contains provisions regarding payment of all arrears due to the workmen in terms of the recommendations of the Commission.

With these words, I commend the Bill for acceptance by the House.

Mr. Speaker: Motion moved:

"that the Bill to amend the Industrial Disputes (Banking